

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.108
IB-2875(ND)/2019

IN THE MATTER OF:

M/s Confectmanagement Solutions Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s Earth Water Ltd.

.....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 16.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Advocate Mr. Rajat Chaudhary

For the Respondent

:

For the IRP

: Mr. Vishal Ganda, Advocate Ms. Anushka Sarker, Advocate

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Interim Resolution Professional of M/s. Earth Water Ltd. (Corporate Debtor). The Corporate Debtor is under the process of CIRP and the IRP is also appointed in the matter. Therefore, liberty is granted to the petitioner to approach the IRP for allotment of his claim as per law. This petition is **Dismissed**.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)